

representations/applications from the aspirant parties for setting up industries on the basis of availability of raw materials and;

(d) if so, the details thereof and action so far taken in the matter by the Central Government ?

**THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) :** (a) to (d) The decisions in regard to setting up of the Public Sector Projects are based on techno-economic feasibility including availability of raw materials within the proximity of the project.

The particulars of the Central Industrial and Mineral Projects to be set up during the Sixth Plan period (1980-85) are given on pages 277-293 of the Sixth Plan Document, copies of which are available in the Parliament Library.

**Report of Minorities Commission for the Years 1979 and 1980**

7229. **SHRI AMAR ROYPRADHAN :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the main recommendations contained in the Second and Third Annual Reports of the Minorities Commission for the years 1979 and 1980 respectively;

(b) whether the recommendations of these reports have so far been implemented by Government; and

(c) if so, the details thereof and if not the reasons therefor and the time by which the recommendations would be implemented ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :** (a) to (c) Attention in this connection is invited to the Action-Taken-Memoranda on the Annual Reports of the Minorities Commission for the year 1979 and 1980 which were laid on the Table of the House on 22nd December, 1980 and 3rd August, 1982 respectively.

**Assent to Bihar Press Bill, 1982**

7231. **SHRI BHOGENDR A JHA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Members of Parliament had submitted to the Prime Minister a memorandum signed by about 30 MPs demanding refusal of President's assent to the Bihar Press Bill, 1982 ;

(b) if so, salient features of the Bill and main points of the memorandum relating thereto ;

(c) whether it has been decided to refuse assent to the Bill ;

(d) if so, details there about ; and

(e) if not, reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) :** (a) to (e) Some members of Parliament had written to the Prime Minister on 28-2-1983 stating that the Indian Penal Code and Code of Criminal Procedure (Amendment) Bill, 1982 popularly known as Bihar Press Bill has neither been returned to the Government of Bihar by the Central Government nor the Bihar Legislature have rescinded it. It has been requested by them that the President's assent may be withheld from the Bill.

The Bill seeks to introduce a new Section 292-A in the Indian Penal Code 1860 to prevent the printing etc. of grossly indecent or scurrilous matters or matters intended to blackmail the public servants. It also provides for amendment of Cr. P.C. to make such offences cognizable and non-bailable.

The Bill is under consideration of the Government.

**Assent to Cr. P.C. (Bihar Amendment) Bill, 1982**

7232. **SHRI BHOGENDR A JHA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether some Members of Parliament had submitted to the Prime Minister a memorandum signed by about 30 MPs demanding refusal of Presidents' assent to the Cr. P.C. (Bihar Amendment) Bill, 1982 ;

(b) if so, salient features of the Bill and

main points of the memorandum relating thereto ;

(c) whether it has been decided to refuse assent to the Bill ;

(d) if so, details there about ; and

(e) if not reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (e) Some members of Parliament had written to the Prime Minister on 28-2-1983 stating that the Criminal Procedure Code (Bihar Amendment) Bill, 1982 is against the accepted policy of separation of executive and judiciary, and such the assent of the President may be withheld from the Bill.

The Government of Bihar have stated that some of the provisions of new Cr. P.C. have created certain administrative difficulties. With a view to maintaining law and order and for expeditious disposal of criminal case, it is essential to empower Executive Magistrates to take cognizance and transfer cases to the Courts of Judicial Magistrates for trial. Executive Magistrates are being empowered [to try petty offences under Indian Penal Code and offences under other Acts. Therefore, it is imperative to make certain amendments in Cr. P.C. to enable Executive Magistrates to discharge their responsibility in regard to maintenance of law and order effectively.

The Bill is under consideration of the Government.

#### **Assent to Bihar Land Reforms (Amendment) Bill 1982**

7233. SHRI BHOGENDRA JHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Members of Parliament had submitted to the Prime Minister a memorandum signed by about 30 MPs demanding refusal of President's assent to the Bihar Land Reforms (Amendment) Bill, 1982 :

(b) if so, salient features of the Bill and main points of the memorandum relating

thereto ;

(c) whether it has been decided to refuse assent to the Bill ;

(d) if so, details thereabout ; and

(e) if not reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c) Some members of Parliament had written to the Prime Minister on 28.2.1983 stating that the Bihar Land Reforms (Amendment) Bill, 1982, seeks to turn thousands of Persons and societies owning land, houses and other buildings, industries etc. in Jamshedpur area into sub-tenants of the Tatas. The provisions of the Bill are against the accepted national policy and as such the assent of the President may be withheld from the Bill.

In view of the Industrial Development of the Jamshedpur area and to safeguard the land from encroachment, the Bihar Land Reforms (Amendment) Bill seeks to lease out the land, which had vested in the State of Bihar under the provisions of the Bihar Land Reforms, Act, 1950 to the Tata Iron and Steel Company on certain terms and conditions.

The Bill is under consideration of the Government.

#### **Installed Capacity and Actual Atomic Power Generation During Past Five Years**

7234. SHRI SATYANARAYAN JATIYA : will the PRIME MINISTER be pleased to state the position in regard to installed capacity and actual atomic power generation for the past five years ending in March, 1983, year-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : The installed capacity of nuclear power stations in operation is 860 MWe. The details of power generated in the last five years are :—